

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE -PUNE**

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MPCB/ROP/ 201009-FTS-0084

Date: 09/10/2020

To
Hon'ble Registrar,
National Green Tribunal (PB), New Delhi.

Sub. :- Joint Report by the Pune Municipal Corporation and Maharashtra
Pollution Control Board in Original Application No. 614/2019 (PB)
Ravindra Sengaonkar IPS vs. State of Maharashtra.

Ref. :- Order passed by Hon'ble NGT on 04/02/2020.

Sir,

In compliance of the Order passed by Hon'ble Tribunal on 04/02/2020 ,
submitting herewith the Joint Report by the Pune Municipal Corporation and
Maharashtra Pollution Control Board.

(Pratap Jagtap)
Sub-Regional Officer, MPCB- Pune 1.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 614/2019 (PB)**

Ravinder Sengonkar, IPS Applicant(s)
V/s.
State of Maharashtra Respondent(s)

In compliance of the order passed by Hon'ble NGT on 4.02.2020, in the matter O.A. No. 614/2019. The Joint Committee Report (Pune Municipal Corporation and MPCB) is submitted herewith.

Date of Site visit:	9th October 2020
Address:	Deepak Mankar, Sr. No. 115, Hissa No. 01, Village- Pashan, Pune.

THE REPORT ON THE "POINTS TO BE EXAMINED"

The verification report as per Hon'ble NGT order is as below:-

In compliance of the Hon'ble NGT order dated 04.02.2020, Building construction Department of Pune Municipal Corporation, Pune vide letter dated 09.10.2020 informed that, Officials of PMC have carried out the visit on site on 24.02.2020 and observed that, remaining illegal construction of one room is demolished by Shri Mankar. Copy of the PMC letter is enclosed as Annexure- I.

The joint committee of officials from the Building Department of Pune Municipal Corporation and MPC Board have carried the visit on 09.10.2020. During visit the committee members observed that remaining one room which was illegally constructed is demolished.


(Pratap Jagtap)
Sub Regional Officer,
MPC Board, Pune I


(Rupesh Wagh)
Junior Engineer
Building department, PMC.



Annexure - I

कार्यकारी अभियंता कार्यालय
बांधकाम विकास विभाग क्र.६,
पुणे महानगरपालिका
जा.क्र. झोन ६/८५६
दिनांक - ०९/१०/२०२०

प्रति,
उप प्रादेशिक अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण महामंडळ
पुणे-४११००१

यांस...

विषय :- पुणे पेट पाषाण स.नं.११५/१ येथील मिळकतीमधील ग्रीन बेल्ट आरक्षणातील बांधकामाबाबत.

संदर्भ :- १) Green Tribunal Principal Bench, New Delhi Original Application No.614 /2019.

२) श्री.हर्षवर्धन मानकर, यांना महाराष्ट्र रिजनल अँड प्लॅनिंग अँक्ट १९६६ कलम ५३(१) अन्वये जा.क्र.झोन ६/२७६१, दि.२२/८/२०१९ अन्वये देण्यात आलेली नोटीस.

३) आपलेकडील ईमेलद्वारे पत्र दि.९/१२/२०१९.

४) दि.४/२/२०२० रोजी एन.जी.टी. कोर्टाचा आदेश.

पुणे पेट पाषाण स.नं.११५/१ येथील मिळकतीमधील आता संदर्भ क्र.१ अन्वये NGT Court Original Application No. ६१४/२०१९ अन्वये ग्रीन बेल्ट झोनमधील बांधकामाबाबत खालीलप्रमाणे आदेश देण्यात आले होते.

ORDER

Allegation in this letter, which has been treated as an application is filed by the Additional Commissioner of Police, West Region Pune, Maharashtra. The complaint states that there is illegal construction on the green belt at village Prashant, District Pune, Maharashtra.

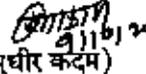
Let the Municipal Commissioner, Pune and Maharashtra State Pollution Control Board (MSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in The MSPCB will be the nodal agency for coordination and compliance.

A Copy of this order, along with complaint, be sent to the MSPCB by e-mail for compliance"

एन.जी.टी.कोर्ट नुसार संबंधितांना नोटीस देण्यात आलेली आहे. त्यानुसार दि.२२/८/२०१९ रोजी जागा पाहणी करून ग्रीन बेल्ट झोनमधील अनाधिकृत बांधकामाला जा.क्र.झोन६/२७६१, दि.२२/८/२०१९ अन्वये महाराष्ट्र रिजनल अँड टाऊन प्लॅनिंग अँक्ट १९६६ चे कलम ५३(१) अन्वये नोटीस देण्यात आलेली आहे व त्यानुसार संबंधितांनी जागेवर इन्टे स्कूल व काही रुम्सचे बांधकाम काढून घेण्यात आलेले होते. तसेच १ रुम चे बांधकाम जागेवर राहिले होते. परंतु आता दि.४/२/२०२० रोजी एन.जी.टी. कोर्टाच्या आदेशानुसार जागेवर दि.२४/२/२०२० रोजी पाहणी केली असता राहिलेले एका रुमचे बांधकाम काढून घेण्यात आलेले आहे.

सदर बाब आपले माहितीकरिता सादर.

मा.स.कळावे,


(सुधीर कदम)
कार्यकारी अभियंता
बांधकाम विकास विभाग क्र.६
पुणे महानगरपालिका

Translation –

As per Direction passed by Hon'ble , Notice is issued to concerned people. The site in question was inspected on 22/08/2019 and notice was issued to illegal construction in Green belt as per Section 53(1) of the Maharashtra Regional and Town Planning Act, 1966 and the illegal construction of school and rooms was demolished. The illegal construction of 1 room was not demolished at that time.

As per direction passed by Hon'ble NGT on 04/02/2020 , inspection was carried out on 24/02/2020 on the said site and it was observed that the said room is demolished. Submitted for information.

Sd/-
(Sudhir Kadam)
Executive Engineer,
Construction Development Dept. PMC.